

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR M K HANJURA

Petition(s) for Special Leave to Appeal (Crl.)

No(s). 4888/2014

SHIMLA

Petitioner(s)

VERSUS

MANGEY RAM & ORS

Respondent(s)

(with appln. (s) for exemption from filing c/c of the impugned order and exemption from filing O.T.)

Date : 18/11/2014 This petition was called on for hearing today.

For Petitioner(s)

Ms. Neha Sharma, Adv.
Mr. Deeptakirti Verma, Adv.

For Respondent(s)

Mr. Ravi Prakash Mehrotra, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Respondent No. 3 has already filed the counter affidavit.
Fresh steps for the service of notice by usual mode to the unserved respondent Nos. 1 and 2 shall be taken by the learned counsel for the petitioner within a period of three weeks. Dasti in addition is permitted to be served through the Trial Court the particulars of which shall be furnished by the learned counsel for the petitioner within the period prescribed above.

Signature Not Verified

List again on 2.2.2015.

Digitally signed by
Madhu Grover
Date: 2014.11.20
16:41:33 IST
Reason:

(M K HANJURA)
Registrar

MG